FIR No. 0089/20
PS Timarpur
U/s 186/332/353/188/269/270/34 IPC
State Vs. Sahil Sharma

29.04.2020

Present:- Via VC - Ld. APP for the State.

IO in person.

Ld. Counsel for accused.

This meeting was held via video conferencing wherein defence counsel, Ld. APP, IO and the undersigned participated for disposal of accused's bail application.

Ld. Counsel for accused stated that the allegations levelled against the accused are false and fabricated. The accused along with 225 people was quarantined in a school as he was symptomatic of Covid-19. He was admittedly not happy with the services being provided and thus had a minor altercation with the officers on duty and for this reason, the prosecution has filed a false and fabricated case against him. The accused is in JC since 11 days and all the offences alleged against him are bailable except two i.e. Section 332 and 353 IPC. He has also raised questions as to how the accused could have laid his hands on bricks and iron rod while in quarantine to cast aspersion on the prosecution story.

Ld. APP has opposed the bail application on the ground that accused is not a permanent resident of Delhi and if granted bail is likely to intimidate witnesses.

Report of IO has been perused. As per the report, MLC of SI, civil defence staff Alpana Sharma and Shyam was conducted. However, the same has not been placed on record. In the opinion of this court, MLC of such persons are important in order to decide this bail application.

IO seeks one day time for furnishing the same.

Time is granted.

Put up for filing of MLC / consideration on bail application on 30.04.2020.

(Tapasya Agarwal)
Duty MM/Central/THC
Delhi/29.04.2020